

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)
(Part Heard Bench)

Item No. 401

(IB)-1243(ND)2018

IA-2750/2022 IA-5617/2022

IN THE MATTER OF:

**M/s. India SME Assets Reconstruction
Company Ltd.**

Versus

M/s. Medirad Tech India Ltd.

Under Section: 7 of IBC, 2016 (CIRP)

... **Applicant/Petitioner**

... **Respondent**

CORAM:

**SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)**

Order delivered on 18.05.2023

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant

: Adv. Shouryendu Ray, Adv. Neelu Mohan for
Successful Resolution Applicant in IA. No.
5617/2022, Adv. Tishampati Sen, Adv.
Shubhanshu Gupta, Adv. Kartik Pant in IA. No.
2750/2022

For the Respondent

: Adv. Tishampati Sen, Adv. Palash Singhai for
Suspended Board of Directors in IA. No.
5617/2022, Adv. Meghna Rao in IA. No. 2750

For the RP

: Adv. Meghna Rao in IA. No. 5617/2022

ORDER

IA-5617/2022: This is an application filed by the RP for approval of the Resolution Plan, which was heard in detail on 26.04.2023 and 12.05.2023. Whereas, the Ld. Counsel for the RP had completed his arguments earlier, today the application is listed for hearing of objections of the Suspended Board of Directors. Ld. Counsel for the Suspended Board of Directors has advanced and completed his arguments. Ld. Counsel for the RP also re-joined the arguments. Heard. **Order reserved.**

IA-2750/2022: The arguments of the parties have been heard earlier. However, a clarification was sought from the RP with regard to his response to letter no. 24824 dated 03.09.2022 of the Government of Odisha. In the meantime, Ld. Counsel for the RP has filed the response on behalf of the RP, which is on record in IA-2750/2022. Heard. **Order reserved.**

-Sd-

**(L. N. GUPTA)
MEMBER (T)**

-Sd-

**(BACHU VENKAT BALARAM DAS)
MEMBER (J)**